

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

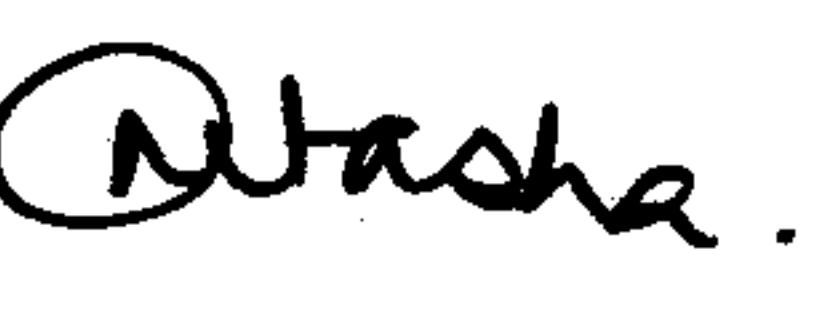
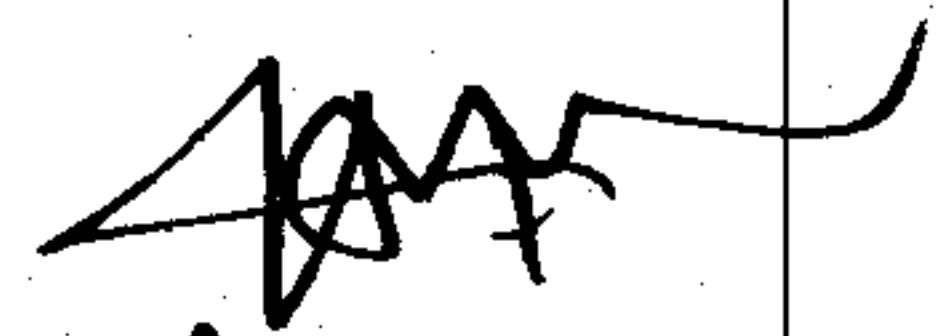
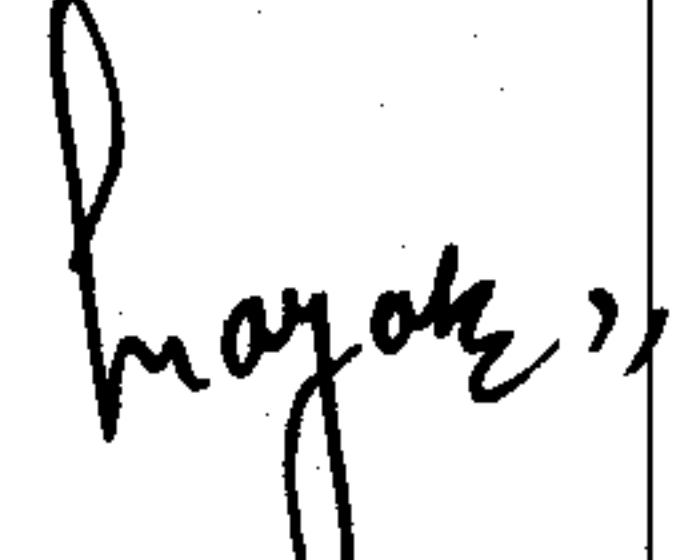
**T.P. No.62A/2017 With T.P. No.62/560(6)/NCLT/AHM/2017(New)
IA No. 5344/2015 In C.P. No. 9/560(6)/NCLT/AHM/2015(Old)
(Jabalpur Bench, Madhya Pradesh High Court)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: **Praveen Kumar Bohra**
V/s.
Registrar of Companies & Ors.

Section of the Companies Act: **Sections 560(6) of the Companies Act, 1956**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	FOR SURANGE AND CO. HARSHAVARDHAN TOPRE	ADV.	RESP. NO. 2 and 3	
2.	NATASHA SUTARIA	ADV.	PETITIONER	
	HARMISH K-SHM	Adv.	Intervener	
	SITIKANTH NAYAN	ADV.	Intervener	

ORDER

Learned Advocate Ms. Natasha Sutaria present for petitioner. Learned Advocate Mr. Harshvardhan Topre present for Respondents No. 2 and 3.

Learned Advocate Mr. Harmish Shah with Learned Advocate Mr. Sitikanth Nayak present for Intervener.

Learned Counsel for the intervener represented that the intervener was already impleaded in CP 7/2015 which was also transferred to this Tribunal.

Learned Counsel appearing for original petitioner requested time to take instruction from his client regarding the order passed in CP 7/2015 by The Hon'ble High Court of Madhya Pradesh Gwalior Bench.

Registry to list this petition along with CP 7/2015 if it is available.

List the matter on 22.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 1st day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL